CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

C.C.A. No. 500 of 1993

IN

O.A. No. 1407 of 1992

Dated: 25.1.1995

Hon. Mr. S. Das Gupta, A.M. Hon. Mr. J.S. Dhaliwal, J.M.

Anand Vilas Mangain, son of Sri Surya Mani Mangain, Resident of Village Akhinath, PLO.Ukimath, District Chamoli.

PETITIONER.

(By Advocate Sri S.C. Mangain)

- Sri G.D. Khemani, Director
 S.S.B. R.K. Puram, New Delhi.
- Sri Satyawan Singh Pangety Incharge Area Organiser, Chamoli.
- 3. Sri B.C. Vohra, Area Organiser S.S.B. Chamoli at Gopeshwar. ... Opp. Parties.

(By Advocate Sri Amit Sthaleker)

ORDER

(By Hon. Mr. S. Das Gupta, A.M.)

None for the applicant. Sri A. Shaleker, who is representing the respondents in the O.A. No. 1507 of 1992, is present in the court. It is seen from the averments in the contempt application that the same is regarding non-compliance with the interim order passed a Bench of this Tribunal on 16.10.1992 in O.A. No. 1407 of 1992. By this interim order, the respondents were directed that the applicant may not be repatriated to his parent department, if he has not already been

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relieved.

It appears from the order-sheet that on 8.4.1993, an order was passed directing the respondents to file their reply within 4 weeks to enable the court to decide whether the contempt proceedings should be initiated in this case. There--after it appears that the case was having considered by Division Bench. On 12.5.1993 and 25.3.1994, when the case was listed before Division Bench, none appeared on behalf of the applicant. Since more than one year has elapsed since thecause of action had arisen in this case, no proceedings can be initiated against the respondents for contempt of court. In any case, we find from the averments made in the counter reply submitted by the respondents in the O.A. No. 1407 of 1992 that the applicant was actually repatriated on 30.9.1992 whereas, the interim order was passed on 16.10.1992. It is well settled that what has already been done cannot be undone by an interim order. In that view of the matter also, it is clear that there is no case of contempt of this court by the respondents.

The contemp petition is, therefore, dismissed. Member (A). Member (J)